

**GOVERNMENT OF INDIA  
MINISTRY OF COMMERCE & INDUSTRY  
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION**

**LOK SABHA**

**STARRED QUESTION NO. 220.  
TO BE ANSWERED ON MONDAY, THE 14<sup>TH</sup> DECEMBER, 2015.**

**GUIDELINES FOR FIRECRACKERS**

**\*220. SHRI RAJENDRA AGRAWAL:**

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

**वाणिज्य एवं उद्योग मंत्री**

- (a) whether any policy/guidelines exists to regulate the use of chemicals and heavy metals like cobalt, copper and magnesium used for the manufacture of firecrackers and if so, the details thereof;
- (b) whether the Government has taken note of adverse impact of use of firecrackers to environment and public health at large;
- (c) if so, the reaction of the Government thereto;
- (d) whether the Government is planning to make it mandatory for the firecrackers manufacturers to provide information such as the composition of chemicals used in firecrackers and their effects on the environment during labeling and packaging process; and
- (e) if so, the details thereof and if not, the reasons therefor?

**ANSWER**

**वाणिज्य एवं उद्योग राज्यमंत्री (स्वतंत्र प्रभार)(श्रीमती निर्मला सीतारमण)**

**THE MINISTER OF STATE (INDEPENDENT CHARGE)  
OF THE MINISTRY OF COMMERCE & INDUSTRY  
(SHRIMATI NIRMALA SITHARAMAN)**

- (a) No, Madam.
- (b) & (c): The Government is aware of adverse impact of firecrackers as these cause noise and air pollution. Noise Standards for firecrackers have been specified under Environment (Protection) Rules, 1986 and Explosives Rules, 2008 for compliance at manufacturing stage. Also, restrictions on bursting of firecrackers are imposed under Rules 5 'A' of the Noise Pollution (Regulation and Control) Rules, 2000. Central Pollution Control Board (CPCB) under Ministry of Environment, Forest and Climate Change has informed that noise and air pollution adversely affect public health at large, however no study has been carried out by them in this regard. CPCB issues advertisements to increase awareness regarding ill effects of bursting of fire crackers on Diwali.
- (d)&(e): It is mandatory for the firecrackers manufacturers to mention explosives composition and quantity of such composition as per Rule 15(4) of Explosives Rules, 2008, however, there is no provision to mark consequential effects of fireworks on its labels and packages.

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